

(SHOW CAUSE NOTICE BEFORE ADMISSION)
IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISIDICITION)
TUESDAY, THE SIXTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY



:PRESENT:
THE HONOURABLE SRI JUSTICE G. SHYAM PRASAD

WRIT PETITION NO: 9417 OF 2020

Between:

M. Soloman Raju, S/o. Subbadasu

Petitioner

AND

1. Union of India, Rep. by its Secretary, Ministry of Law and Justice, 4th Floor, A-Wing, Shastri Bhavan, New Delhi – 110001.
2. Bar Council of Andhra Pradesh Rep. by its Secretary, A.P. High Court Buildings, Nelapadu, Guntur.
3. A.P. High Court Advocates Association, Rep. by its Secretary, A.P. High Court Buildings, Nelapadu, Guntur
4. Bar Council of Telangana, Rep. by its Secretary, High Court Buildings, Ghansi Bazar, Hyderabad.
5. N. Harinath, S/o. Not know to petitioner, Occ: Asst. Solicitor General for AP High Court, R/o. # 4-5-26/49, 1st Line, II cross, Nav Bharat Nagar, Guntur – 06.

Office : 401. Ramakrishen Residency, Anandnagar Colony, Khairatabad, Hyderabad.

R/o. Flat No.302, Legend Chawla Apartments, Road No.5, Banjara Hills, Hyderabad- 34.

Respondents

WHEREAS the Petitioner above named Sri Solomon Raju Manchala, Party In Person presented this Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the order dated 20.05.2020 of the 1st respondent thereby appointing 5th respondent as Asst. Solicitor General of India for High Court of Andhra Pradesh, as illegal, irregular, contrary to section 6 (d) (e) and 49 (1)(ah) of Advocates Act, 1961 and violation of Articles 14, 16, and 21 of Constitution of India and absolute non application of mind and consequently set aside the appointment of the 5th respondent.

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of Sri Solomon Raju Manchala, Party In Person for the Petitioner, directed issue of notice to the Respondents herein to show cause as to why this WRIT PETITION should not be admitted.

You viz:

1. The Secretary, Ministry of Law and Justice, Union of India, 4th Floor, A-Wing, Shastri Bhavan, New Delhi – 110001.
2. The Secretary, Bar Council of Andhra Pradesh, A.P. High Court Buildings, Nelapadu, Guntur.
3. The Secretary, A.P. High Court Advocates Association, A.P. High Court Buildings, Nelapadu, Guntur
4. The Secretary, Bar Council of Telangana, High Court Buildings, Ghansi Bazar, Hyderabad.
5. N. Harinath, Occ: Asst. Solicitor General for AP High Court, R/o. # 4-5-26/49, 1st Line, II cross, Nav Bharat Nagar, Guntur – 06.
Office : 401. Ramakrishen Residency, Anandnagar Colony, Khairatabad, Hyderabad.
R/o. Flat No.302, Legend Chawla Apartments, Road No.5, Banjara Hills, Hyderabad- 34.

are directed to show cause either appearing in person or through an Advocate, as to why in the circumstances set out in the petition and affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted on or before 14-07-2020 on which date the case stands posted for hearing

The Court made the following: ORDER

**Issue notice to respondents.
Personal notice is permitted.
Post after four weeks.**

Sd/- R. KARTHIKEYAN
ASSISTANT REGISTRAR

//TRUE COPY//


For ASSISTANT REGISTRAR

To

1. The Secretary, Ministry of Law and Justice, Union of India, 4th Floor, A-Wing, Shastri Bhavan, New Delhi – 110001.
2. The Secretary, Bar Council of Andhra Pradesh, A.P. High Court Buildings, Nelapadu, Guntur.
3. The Secretary, A.P. High Court Advocates Association, A.P. High Court Buildings, Nelapadu, Guntur
4. The Secretary, Bar Council of Telangana, High Court Buildings, Ghansi Bazar, Hyderabad.
5. N. Harinath, Occ: Asst. Solicitor General for AP High Court, R/o. # 4-5-26/49, 1st Line, II cross, Nav Bharat Nagar, Guntur – 06.
Office : 401. Ramakrishen Residency, Anandnagar Colony, Khairatabad, Hyderabad.
R/o. Flat No.302, Legend Chawla Apartments, Road No.5, Banjara Hills, Hyderabad- 34. **(1 to 5 by RPAD ALONG WITH A COPY OF PETITION AND AFFIDAVIT)**
6. One CC to Sri Solomon Raju Manchala, Party In Person [OPUC]
7. Two CC to Asst. Solicitor General, High Court of A.P. at Amaravati (OPUC)
8. One spare copy

tvr

HIGH COURT

GSPJ

DATED:16/06/2020

NOTICE BEFORE ADMISSION

WP.No.9417 of 2020

POST AFTER FOUR WEEKS

